

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 514 & 517 OF 2018 IN
DFR NO. 1371 OF 2018

Dated: 27th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Clean Wind Power (Manvi) Private Limited	Appellant(s)
Versus.		
Karnataka Electricity Regulatory Commission & Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Parinay Deep Shah Ms. Ritika Singhal

ORDER

IA NO. 517 OF 2018
(Appl. for waiver of court fees)

The learned counsel, Mr. Parinay Deep Shah, appearing for the Appellant has filed an application, being IA No.28 of 2018, for waiver of court fee. He submitted that he may kindly be permitted to withdraw the IA No.517 of 2018 as not pressed. He also prays for 03 days time to pay the court fee.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the above submissions made by the learned counsel for the Appellant, the instant IA, being IA No.517 of 2018, is dismissed as not pressed. The learned counsel for the Appellant is permitted to pay the court fee within 3 days time, as requested.

IA NO. 514 OF 2018
(Appl. for condonation of delay in filing)

Issue notice to the Respondents returnable on 04.05.2018. Dasti, in addition, is also permitted.

List the matter on **04.05.2018**.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member